

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

IB-2886 ND/2019

In the matter of :

Wellcorp Health Services Pvt. Ltd.

.. PETITIONER

Vs.

Wellogo Services Pvt. Ltd.

.. RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 13.11.2019

Coram :

ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (JUDICIAL)
SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op. Creditor : Mr. Rajesh P, Ms. Zineea Mehta, Advocats
For the Respondent/Corporate Debtor : -
For the RP : -

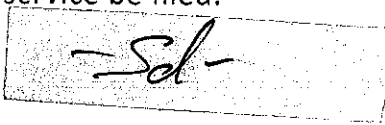
ORDER

Learned Counsel for the Petitioner is present.

Notice to the Corporate Debtor (CD) vide all modes including the process of this Bench, returnable on 16.1.2020 as to why the CIRP should not be admitted against the CD. The CD should be served through its Directors at its registered office. Affidavit of service be filed.

List on 16.1.2020.

(KA) 
MEMBER (TECHNICAL)


(ABNI RANJAN KUMAR SINHA)
MEMBER (JUDICIAL)

Surjit